BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

C.P.(I.B) No. 672/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2020

Name of the Company: Progility Trchnologies Pvt Ltd
V/s
Gujarat Livelihood Promotion Co Ltd

Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

Advocate, Mr. Rushabh Munshaw appeared on behalf of Respondent.

Advocate, Ms. Pooja Shah on behalf of Advocate, Mr. Rohan Lavkumar for the Petitioner appeared and filed withdrawal pursis to withdraw the instant petition.

The prayer is allowed.

Accordingly, C.P.(I.B) No. 672/2019 is dismissed as withdrawn.

MANORAMA KUMARI
(MEMBER JUDICIAL)

Dated this the 21st day of October, 2020

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